

**DISTRICT & SESSIONS COURT,
DADRA & NAGAR HAVELI,
SILVASSA.**

Read: - The Hon'ble High Court, Bombay Circular, dated 21.04.2020, received by email on 22.04.2020.

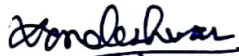
CIRCULAR

As per directions given in the Hon'ble High Court Circular referred above, all the Judicial Officers and Staff Members of the District & Sessions Court and subordinate Courts, D&NH, Silvassa are hereby informed that, they shall not avail summer vacation, if after 3rd May, 2020 and before 7th June, 2020, the normal Court working is restored by lifting the Lockdown.

The working hours for the said period, if normal court working starts, shall be as in force prior to COVID-19 pandemic.

No. Dc/Silvassa/Admin./2020/713
Date: - 23.04.2020

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23/04/2020
[Ms. U.M. Nandeshwar]
Principal District & Sessions Judge,
Dadra and Nagar Haveli,
Silvassa.

Copy to: -

- 1) The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 2) The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
- 3) The Government Pleader, D&NH, Silvassa.
- 4) The Public Prosecutor, D&NH, Silvassa.
- 5) The Assistant Public Prosecutor, D&NH, Silvassa.
- 6) The President, Silvassa / D&NH Bar Association, D&NH, Silvassa.
- 7) The SHO, Silvassa / Khanvel, D&NH Bar Association, D&NH, Silvassa.
- 8) The Bailiff of the District Court to Publish the said Circular on Notice Boards of the District & Sessions Court, D&NH, Silvassa.